

In the National Company Law Tribunal, Jaipur

Item No. 113

CP No. (IB) 97/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Yaduka Financial Services LimitedApplicant/Petitioners

VS.

SNG Realestate Pvt. Ltd.Respondent

Order delivered on 20.09.2019

**Coram: DR. POONDLA BHASKARA MOHAN, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Prashant Kumar, Adv.
For Respondent(s) : U.S. Sharda, Adv.
Naresh Kumar Sejvani, Adv.

ORDER

Learned counsel for the applicant is present. Learned counsel for the respondent has not filed its reply as directed by this Tribunal on 17.09.2019. Mr. U.S. Sharda, learned Chartered Accountant (CA) appearing for the learned counsel for the respondent seeks one week time for filing his reply. One week time is granted subject to the respondent paying the costs of Rs. 5,000/- to the learned counsel for the applicant within one week from today. Post the matter on 11.10.2019.

Sd—

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd—

**(DR. POONDLA BHASKARA MOHAN)
JUDICIAL MEMBER**